

**LOK SABHA
UNSTARRED QUESTION NO. 1394**

TO BE ANSWERED ON WEDNESDAY, THE 27.12.2017

Separate High Court for States

1394. SHRI. M. RAJA MOHAN REDDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) whether Government has agreed in principle to have a separate High Court for each full-fledged State;
- b) the name of States which do not have a separate bench of High Court so far; and
- c) the steps taken by the Government to set up a separate High Court for each State?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) to (c) : Article 214 of the Constitution of India provides that there shall be a High Court for each State. Accordingly, every State is entitled to have its own High Court. All the States have either High Court or a bench of High Court except the States of Punjab and Haryana and the States of Andhra Pradesh and Telangana which have common High Courts at Chandigarh and Hyderabad respectively.

The States are required to create and provide all the necessary infrastructure facilities such as, Court Buildings, Quarters for the Judges, court officials and staffs. The State also has to meet all the expenditure for setting up and running of the High Court.